



H.C.D.-1 (a) Continuation Sheet

Sr No	Date	Orders
		<p>Income Tax (Appeals) may be directed to consider the appeal. Certainly, if the petitioner has approached this Court for a relief and if the Court is permitting to withdraw the proceedings with the liberty to file the appeal, the period taken in this Court should be taken into consideration by the Commissioner of Income Tax (Appeals) and accordingly, he shall hear the matter on merits, if the appeal is preferred within a period of 10 days. The petition stands disposed of with the aforesaid directions.</p> <p>Direct Service (DASTI) permitted.</p> <p style="text-align: right;"><i>[Signature]</i> CHIEF JUSTICE</p> <p style="text-align: right;"><i>[Signature]</i> BADAR DURREZ AHMED, J</p> <p>JANUARY 15, 2004 PC.</p>

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